

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3077/2024

(Arising out of impugned final judgment and order dated 19-01-2024 in CRM No. 59508/2023 passed by the High Court of Judicature at Patna)

AJMAL

Petitioner(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

(IA No.54200/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 18-03-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Shyam Manohar, Adv.
Ms. Kiran Pandey, Adv.
Ms. Mohini Kumari, Adv.
Ms. Isha Yadav, Adv.
Mr. Arvind Wishwabandhu, Adv.
Dr. Raju A Ram, Adv.
Ms. Manju Jetley, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 02.04.2024.

Petitioner to serve notice through the Standing
Counsel for the respondent/State.(NEETA SAPRA)
COURT MASTER (SH)(RENU BALA GAMBHIR)
COURT MASTER (NSH)